

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 47**  
**CP/294(MB)2021**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

NAME OF THE PARTIES:      **UNION      OF      INDIA      V/s      VIDEOCON**  
**TELECOMMUNICATION LTD**  
**Sec. 241(1) Sec. 242(4)**

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**ORDER**

1. Adv. Ishani Khanwilkar a/w Adv. Niyathi Kalra for the Respondent No. 8 & 9, Adv. Gaurav Jaiswal for the Company Prosecutor (Union of India), Adv. Bhoomika Vyas for the Respondent No. 5, Adv. Komal Vats for Union of India and Adv. Vijay K. Singh for the Respondent No. 7 to 9 are present.
2. Ld. Counsel for the Union of India submits that the arguing counsel is before the Hon'ble High Court of Delhi.
3. Ld. Counsel for the Respondent presses for early hearing in the matter.
4. List this matter on **18.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/